tion No. GSR 1745 in Gazette of India dated the 27th November, 1965.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Eightyninth Amendment Rules, 1965, published in Notification No. GSR 1746 in Gazette of India dated the 27th November, 1965.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Ninetieth Amendment Rules, 1965, published in Notification No. G.S.R. 1747 in Gazette of India dated the 27th November, 1965.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Ninetyfirst Amendment Rules 1965 published in Notification No. GSR 1748 in Gazette of India dated the 27th November, 1965.
- (x) The Customs and Central Excise Duties Export Drawback (General) Ninetysecond Amendment Rules, 1965, published in Notification No. GSR 1749 in Gazette of India dated the 27th November, 1965. [Placed in Library. See No. LT-5347/ 65].
- (3) a copy of the Kerala Sales
 Tax (Levy and Validation)
 Act 1965 (President's Act No.
 4 of 1965) under sub-section
 (2) of section 3 of the Kerala
 State Legislature (Delegation
 of Powers) Act, 1965. [Placed
 in Library. See No. LT5349/66.]

12. 58 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

भी यमुना प्रसाद मंडल (जयनगर) : प्रम्यक महोदय, में सभा की बैठकों से सदस्यों की प्रनुपस्थित सम्बन्धी समिति की काल् प्रधिवेशन के दौरान हुई 15वी बैठक का कार्यवाही सारांश सभा पटल पर रखता है।

12.58 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No 5) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 30th November, 1965. and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1965, agreed without any amendment to the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1965.